## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 575/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M.

Name of the Company Under Section		Punjab National Bank -Vs- Vasudev Ispat Pvt.Ltd.  7 IBC		
<i>'</i> >	Punjab Nation Advacate Apara		Peritioner N	Bandler" 7.12.17
	Pallai Gar		Co (corproate Debtur)	Birgh

## ORDER

Ld. Counsel for the financial creditor and Mr. Nitesh Singh, representative of corporate debtor are present in Court.

Shri Nitesh Singh informed that he is an employee of the company and his advocate will file Vakalatnama at the end of the day. Petitioner has filed affidavit of service along with the notice and the postal remarks by the postal department on the returned envelope. Vakalatnama may be filed within 2 days. Reply, if any, may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List on 02/01/2018.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)